

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

15. IA 3312/2024 in C.P. (IB)/4367(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

**NAME OF THE PARTIES:- Indian Oil Corporation Limited**  
**V/s**  
**Mr. Harshad Deshpande**  
**Resolution Professional of Altair Industrial**  
**Technologies Private Limited**  
**IN THE MATTER OF**  
**Altair Industrial Technologies Private Limited.**

**Section: Sec 60(5), Rule 11 of NCLT, 2016 U/s 10 of Insolvency and Bankruptcy  
Code, 2016**

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**ORDER**

**IA 3312/2024: -**

**Present: - Adv. Shubham S. a/w Adv. Amit M, Adv. Abinash A. for the  
Applicant/Petitioner. Adv. Avinash R. Khanolkar a/w Adv. Surekha Yadav and Adv.  
Khushbu Bhanushali for Respondent is present through VC.**

List this matter on **30.08.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*NAVNATH*

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**